

tivities as screening of documentary films, audio-visual programmes and organisation of special camps. The Department has also been organising competition among school children for essay writing, painting and poster designs to create an awareness and interest in the environment. A number of voluntary organisations are being involved in this campaign, to which the Department gives support. Forums for members of the Legislative Assemblies have also been set up in every State.

(c) In view of the foregoing, the question does not arise.

"Pollution Control measures

4175. SHRI SATYA GOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) the names of the industrial units which have failed to adopt pollution control measures as per the specifications of the Central Board for Pollution Control;

(b) the action being taken against the erring industrial units; and

(c) if no action is being contemplated, the reasons thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH):

(a) and (b). The Central Board for the Prevention and Control of Water Pollution has the direct responsibility for taking action for regulating industrial effluents in the Union Territories only. In this regard, out of the 16 major polluting industries in Delhi, 14 units have installed control measures as per the specifications of the Central Board. Of the remaining two M/s Delhi Milk Scheme, West Patel Nagar, New Delhi are constructing their treatment plant while the treatment plant for M/s. Continental Devices Ltd., Naraina Industrial Area, New Delhi is in the planning stage.

In Pondicherry, M/s. Shri Bharati Mills, M/s. Swadeshi Cotton Mills and M/s. Anglo-French Textile Mills (Pvt.)

have yet to put up treatment plants. Prosecutions under Section 33 of the Water Act, 1974 have been launched against these three industries by the Central Board.

In Goa, all the five major industries have put up treatment plants. In Chandigarh, two industries namely:

(1) M/s. Modella Woollens and

(2) M/s. Chandigarh Paper Boards (Pvt.) Ltd.,

have yet to take necessary action for installing pollution abatement measures. The Central Board proposes to launch prosecution proceedings against them.

(c) Does not arise.

Special Cells for SCs and STs in Ministries and Departments

4176. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Central Ministries and Departments in which special cells for Scheduled Castes and Scheduled Tribes have not been set up so far;

(b) the reasons for not setting up such special cells there;

(c) the names of officers responsible therefor; and

(d) the time by which Government will set up cells in all the Ministries and Departments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI N. R. LASKAR): (a) to (d). The information is being collected and will be laid on the Table of the House.

Infiltration of Bangladesh Nations in Bihar

4177. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that there has been considerable infiltration of Bangladesh Nations in various parts of Bihar State;